

(b) The relevant portion of the Memorandum has been sent to the National Co-operative Consumers' Federation of India Ltd. for enquiry and report by the Board of Directors of the Federation.

Allotment of quarters to evictees of Turkman Gate

631. SHRI RASHEED MASOOD : Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of quarters in Rouse Avenue, New Delhi allotted to the evacuees of Turkman Gate;

(b) whether any of these quarters have been found to be in unauthorised occupation;

(c) if so, what is the number of such quarters and who are the unauthorised occupants of these quarters; and

(d) what steps have been taken by Government in the matter?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) 94 general pool quarters of various types in Minto Road area stand placed at the disposal of D.D.A. for accommodating the Turkman Gate Evictees.

(b) and (c). 71 portions out of 94 quarters placed with the DDA are in occupation of unauthorised persons.

(d) Law has been set in motion against the unauthorised occupation.

Rural Households owning less than one acre land

632. SHRI SUNIL MAITRA: Will the Minister of RURAL DEVELOPMENT be pleased to state the percentage of rural households belonging to the category of owning less than one acre of land at the time of 'abolition' of Zamindari system in 1962 and the position in 1980?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE

AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): According to the results of the survey on land holdings in the seventeenth round of the National Sample Survey during 1961-62, households owning less than one acre of land constituted 36.8 per cent of rural households (excluding households owning either no land or land less than 0.005 acre). Similar information for 1980 is not available.

Financial Assistance to Rural Masses under Rural Development

634. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether government are aware that the procedure now being adopted to give financial assistance to rural masses under Rural Development is cumbersome and time consuming; and

(b) if so, action taken to modify the procedure?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) and (b). The procedure of giving financial assistance under Integrated Rural Development Programme has been considerably simplified in regard to subsidy component. The District Rural Development Agencies have been asked to open Saving Bank A/c in the principal banks at the district level and to authorise the bank to debit the subsidy due against this account. This has obviated the delay in the remittance of subsidy by the agency. As regards the loan component, the following steps have been taken:

(a) The loaning procedures have been simplified.

(b) Upto Rs. 500/- (here is no security excepting hypothecation of the assets).

(c) The Government is having constant dialogue with the Banks to improve their services for flow of credit to the weaker sections.